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Title : Papers laid on the table of the House by members/Ministers.

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy each of the following Detailed Demands for Grants (Hindi and English versions):

(i) Ministry of Defence for the year 2006-2007.

**(Placed in Library, See No. LT 3790/06)**

(ii) Defence Services Estimates for the year 2006-2007.

...(Interruptions)

**(Placed in Library, See No. LT 3791/06)**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): On behalf of Shri Shivraj V. Patil, I beg to lay on the Table a copy each of the following Detailed Demands for Grants (Hindi and English versions):

(i) Ministry of Home Affairs for the year 2006-2007 (Vol. I).

(ii) Ministry of Home Affairs (Union Territories without Legislature) for the year 2006-2007 (Vol. II).

**(Placed in Library, See No. LT 3792/06)**

...(Interruptions)

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): I beg to lay on the Table-

(1) A copy of the Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2006 (Hindi and English versions) published in Notification No. L-7/25 (5)/2003-CERC in Gazette of India dated the 27<sup>th</sup> January, 2006 under section 179 of the Electricity Act, 2003.

(2) A copy of the Tariff Policy (Hindi and English versions) published in Notification No. 23/2/2005-R & R(Vol.III) in Gazette of India dated the 6<sup>th</sup> January, 2006 issued under section 3 of the Electricity Act, 2003.

**(Placed in Library, See No. LT 3793/06)**

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pradip Port Trust, Paradip, for the year 2004-2005, together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Pradip Port Trust, Paradip, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**(Placed in Library, See No. LT 3794/06)**

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 47(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 approving the Madras Port Trust (General Provident Fund) Amendments Regulations, 2006.
- (ii) G.S.R. 48(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendments Regulations, 2006.
- (iii) G.S.R. 49(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2006 approving the Calcutta Port Trust (Non-Contributory Provident Fund) Amendments Regulations, 2006.

**(Placed in Library, See No. LT 3796/06)**

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2006-2007.

**(Placed in Library, See No. LT 3797/06)**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2005 published in Notification No. G.S.R. 290 in Gazette of India dated the 3<sup>rd</sup> September, 2005 together with a Corrigendum there to published in Notification No. G.S.R. 13(E) dated the 13<sup>th</sup> January, 2006.
- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2005 published in Notification No. G.S.R. 291 in Gazette of India dated the 3<sup>rd</sup> September, 2005.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eight Amendment Regulations, 2004 published in Notification No. G.S.R. 443 in Gazette of India dated the 25<sup>th</sup> December, 2004.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2004 published in Notification No. G.S.R. 433 in Gazette of India dated the 18<sup>th</sup> December, 2004.
- (v) The Indian Police Service (Pay) Second Amendment Rules, 2004 published in Notification No. G.S.R. 434 in Gazette of India dated the 18<sup>th</sup> December, 2004.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2003 published in Notification No. G.S.R. 429 in Gazette of India dated the 18<sup>th</sup> December, 2003.
- (vii) The Indian Administrative Service (Pay) Second Amendment Rules, 2004 published in Notification No. G.S.R. 430 in Gazette of India dated the 18<sup>th</sup> December, 2004.

- (viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2004 published in Notification No. G.S.R. 437 in Gazette of India dated the 18<sup>th</sup> December, 2004.
- (ix) The Indian Police Service (Pay) Third Amendment Rules, 2004 published in Notification No. G.S.R. 438 in Gazette of India dated the 18<sup>th</sup> December, 2004.
- (x) The Indian Administrative Service (Pay) Eight Amendment Rules, 2004 published in Notification No. G.S.R. 444 in Gazette of India dated the 25<sup>th</sup> December, 2004.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2004 published in Notification No. G.S.R. 435 in Gazette of India dated the 18<sup>th</sup> December, 2004.
- (xii) The Indian Police Service (Pay) Fourth Amendment Rules, 2004 published in Notification No. G.S.R. 436 in Gazette of India dated the 18<sup>th</sup> December, 2004.
- (xiii) G.S.R. 530 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2005 containing corrigendum to the Notification No. G.S.R. 2(E) dated the 3<sup>rd</sup> January, 2005.
- (xiv) G.S.R. 531 (E) published in Gazette of India dated the 11<sup>th</sup> August, 2005 containing corrigendum to the Notification No. G.S.R. 3(E) dated the 3<sup>rd</sup> January, 2005.

(2) Fourteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above.

**(Placed in Library, See No. LT 3798/06)**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

- (i) The Prevention of Food Adulteration (11<sup>th</sup> Amendment) Rules, 2005 published in Notification No. G.S.R.731 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005.
- (ii) The Prevention of Food Adulteration (First Amendment) Rules, 2006 published in Notification No. G.S.R.8 (E) in Gazette of India dated the 9<sup>th</sup> January, 2006.

**(Placed in Library, See No. LT 3799/06)**

(2) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (formerly known as National Illness Assistance Fund), New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2 ) above.

**(Placed in Library, See No. LT 3800/06)**

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homeopathy, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homeopathy, New Delhi, for the year 2004-2005.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

**(Placed in Library, See No. LT 3801/06)**

(6) A copy each of the following Notifications(Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (6<sup>th</sup> Amendment) Rules, 2005 published in Notification No. G.S.R. 733 (E) in Gazette of India dated the 21<sup>st</sup> December, 2005, together with a Corrigendum thereto published in Notification No. G.S.R.65 (E) dated the 16<sup>th</sup> February, 2006.

(ii) The Drugs and Cosmetics (1<sup>st</sup> Amendment) Rules, 2006 published in Notification No. G.S.R. 26 (E) in Gazette of India dated the 19<sup>th</sup> January, 2006.

**(Placed in Library, See No. LT 3802/06)**

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2006-2007. **(Placed in Library, See No. LT 3803/06)**

*...(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**(Placed in Library, See No. LT 3804/06)**

(3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1742 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), management, maintenance and operation of National Highway No. 4, including construction of bypass (Satara-Pune section) in the State of Maharashtra.

(ii) S.O. 1760 (E) published in Gazette of India dated the 15<sup>th</sup> December, 2005 regarding authorization of M/s ATR

Infrastructure Private Limited, Mumbai or its authorized legal representative to collect and retain the fees on mechanical vehicles for the use of the four-laning and strengthening of Pune-Nashik Road, National Highway No. 50 in the State of Maharashtra.

- (iii) S.O. 1767 (E) published in Gazette of India dated the 15<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building, management, maintenance and operation of National Highway No. 2 (Panagarh-Palsit section) in the State of West Bengal.
- (iv) S.O. 1745 (E) published in Gazette of India dated the 12<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building, management, maintenance and operation of National Highway No. 9 in the State of Andhra Pradesh.
- (v) S.O. 27 (E) published in Gazette of India dated the 9<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building of bypass of Sangamner on National Highway No. 50 in the State of Maharashtra.
- (vi) S.O. 11 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building, management, maintenance and operation of National Highway No. 31, in the State of West Bengal.
- (vii) S.O. 14 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 making certain amendments in the Notification No. S.O. 1206 (E) dated the 16<sup>th</sup> October, 2003.
- (viii) S.O. 15 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building, management, maintenance and operation of National Highway No. 31C, in the State of West Bengal.
- (ix) S.O. 13 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building, management, maintenance and operation of National Highway No. 31 in the State of Andhra Pradesh.
- (x) S.O. 44 (E) published in Gazette of India dated the 16<sup>th</sup> January, 2006 regarding acquisition of land for building (widening) of National Highway No. 4 in the State of Karnataka.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iv) of (1) above.

**(Placed in Library, See No. LT 3805/06)**

...(Interruptions)